

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 210 OF 2018 &
IA NO. 1457 OF 2018

Dated: 10th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Raj West Power Limited

...Appellant(s)

Vs.

**Rajasthan Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Aman Anand
Mr. Aman Dixit
Mr. Pratik Das

Counsel for the Respondent(s) : Mr. R.K. Mehta
Ms. Himanshi Andley for R-1

Mr. P.N. Bhandari for Discoms

ORDER

(IA No. 1457 of 2018 – for delay in filing reply)

We have heard learned counsel for the Rrespondent. For the reasons stated in the application, IA No. 1457 of 2018 (Application for delay in filing reply) is allowed. Reply is taken on record. The application is disposed of.

APPEAL NO. 210 OF 2018

Admit.

Rejoinder, if any, may be filed on or before 26.10.2018 with advance copy to the other side.

Learned counsel for Respondent No.1 submits that since they are not contesting the matter, they do not wish to file reply.

List the matter on **16.11.2018**.

(S. D. Dubey)
Technical Member
mk/kt

(Justice Manjula Chellur)
Chairperson